In the Central Administrative Tribunal Lucknow Bench, Lucknow.

T.A. No. 56/92

In

O.A. No. 234 of 1986

this the 4th day of February 2000.

HON'BLE MR. A.V. HARIDASAN, Vice-Chairman Hon'ble Mr. J.L. Negi, Admn. Member

Electrician/Electrical Fitter Grade-II, RDSO, Lucknow, R/o B-26/8, Manak Nagar, RDSO, Lucknow and four others.

Applicants

By Advocate:

None.

Versus.

Union of India through Secretary, Government of India, Ministry of Railways, New Delhi.

2. Director General, Government of India, Ministry of Railway, Research Designs and Standards Organisation, Luck now.

Respondents

By Advocate: Sri S. Verma

ORDER

## A.V. Haridasan, V.C.

The applicants five in number who were Electical

Fitters in Electrical Maintenance Department of the Research

Design Standards Organisation (in short R.D.S.O.) Lucknow

have filed this application seeking to have amended recruitment

rules for appointment to the post of Electrician/Electrical

Fitter Grade-I notified in the year 1981, set-aside.

nine separate technical trades such as Electricial Fitters
Wireman, Meter Reders etc. But according to recruitment and
promotion rules prior to the impugned amendment Grade-II in
all the nine categories were eligible for promotion to Grade-I.
However, as per the impugned recruitment rules promotion to

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Grade-I is limited to those in Grade-II of the concerned Frade.

This according to the applicants has brought-crout a deminition in their chances for promotion. Therefore, they have filed this application praying that the impugned recruitment rules may be set-aside.

- The respondents have filed a Reply Statement justifying the amendment to the recruitment rules on the ground that the amendment was made after proper deliberation by the competent authority in the interest of sarvice.
- 4. The respondents have also filed additional reply affidavit in which they have indicated that all the applicants have been promoted as Electrical Fitter Grade-I during 1987 and subsequently.
- When the application came up for final hearing today. none appeare for the applicant even on the second call. learned counsel for the respondents stated that all the applicants have been promoted as Electrical Fitter Grade, that the applicant no. 2 is no more, and therefore, the applicants may not interested in proceedings further with this case. It appears that the applicants have lost interestin the case as all of them have been promoted as Electrical Fitter Grade-I and their grievance therefore, do not survive any longer. However, as amendment to the secruitment rules have been made by the competent authority after due deliberation to suit the requirement of service the Tribunal would not interfere unless it is established that the amendment has violated the provisions of articles 14 or 16 or is vitiated for any reason. In this case from the pleadings and other materials, it is not possible to discern that the impugned recruitment rules surfer from any such infirmities. The application is, therefore, dismissed leaving the parties to bear their own costs

Member (A)

Lucknow : Dated : 4, 2, 2000

ice-Clairman